

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 43-43A of 2021

IN THE MATTER OF:

Digambar Anandrao Pingle

....Appellant

Vs.

Shrikant Madanlal Zawar & Ors.

....Respondents

Present:

**For Appellant: Mr. Gautam Singhal and Mr. Rajat Chaudhary,
Advocates.**

**For Respondents: Mr. Ranjan Agarwal, Advocate for R-1.
Ms. Ranjana Roy Gawai, Mr. Pervinder and
Mr. Vineet Kumar, Advocates for R-2.
Mr. Kartik Malhotra, Advocate for R-3.
Ms. Garima Sharma, Mr. Girish B. Kedia and
Ms. Shivangi Girish Kedia for R-5.**

O R D E R
(Virtual Mode)

06.04.2021: Learned Counsel for Respondent No. 2 submits that Respondent No. 2 would not file the Reply. Appellant may file Rejoinder within a week. Parties may file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments', on which they want to rely on, within two weeks.

List the Appeal 'for Admission (After Notice) Hearing' on **17th May, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md